

(2023) 03 KL CK 0224
In the High Court Of Kerala
Case No : Writ Petition (C) No. 8120 Of 2023

D.V.Vinod

APPELLANT

Vs

Kerala State Road Transport Corporation

RESPONDENT

Date of Decision : 23-03-2023

Acts Referred:

Citation : (2023) 03 KL CK 0224

Hon'ble Judges : Sathish Ninan, J

Bench : Single Bench

Advocate : N.Sasidharan Unnithan, Deepu Thankan

Final Decision : Disposed Of

Judgement

Sathish Ninan, J

1. The petitioner is working as a Station Master in the first respondent Kerala State Road Transport Corporation (for short 'KSRTC'). He is faced with disciplinary proceedings. He is due to retire on 31-05-2024. The petitioner seeks for a direction to the respondents to have the disciplinary proceedings concluded expeditiously.

2. Heard the learned counsel for the petitioner and the learned Standing counsel for the KSRTC.

3. Learned Standing counsel submits that the proceedings shall be completed within a period of six weeks.

In the light of the submission as above and in view of the fact that the petitioner is due to retire on 31-05-2024, the writ petition is disposed of directing the respondents to ensure that the disciplinary proceedings initiated against the petitioner is concluded within a period of one month from today.